CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, MUMBAI

Dated this Monday the 16th day of August, 2010

Coram:

- Member (J) Hon'ble Shri Jog Singh

Hon'ble Shri Sudhakar Mishra - Member (A)

Contempt Petition No.34 of 2002 in O.A.353 of 1994

Laxmi Chand Dass, Assistant Security Officer, BARC, R/o C/4, Shyadari, Anushakti Nagar, Mumbai.

(By Advocate Shri S.P.Kulkarni appears on behalf of Smt.N.V.Masurkar) - Applicant Versus

- Shri Anil Kakodkar, 1. Secretary, Govt.of India, Department of Atomic Energy, Anushakti, Bhawan, CSM Marg, Mumbai.
- Shri Anthony D'sa, 2. Controller, BARC, Central Complex, BARC, Trombay, Mumbai.

(By Advocate Shri P.P.George appears on behalf of Shri R.R.Shetty) - Respondent

ORDER (Oral)

Per: Shri Jog Singh, Member (J)

The present Contempt Petition has been preferred by the applicant against the non-implementation of Order dated 13.06.2001 passed in OA No.353 of 1994 (Laxmichand

Dass Vs. Union of India & others).



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Heard the learned counsel for the parties. The learned counsel for the parties state that the Order is question has been complied with. In the circumstances, the Contempt Petition has become infructuous. The Contempt Petition is accordingly disposed of as infructuous. Notices discharged.

(Sudhakar Mishra)
Member (A)

(Jog Singh) Member(J)

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